

**IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION**

**CIVIL APPEAL NO.5396 OF 1998**

**BADESAHEB M.S.T.(D)BY PROS.L.RS. &ORS.**

**.....APPELLANT(S)**

**VERSUS**

**LALASAHEB F. TEHSILDAR (DEAD)BY LRS.&ORS**

**....RESPONDENT(S)**

**O R D E R**

In view of the law laid down by this Court in Abubakar Abdul Inamdar (Dead) by Lrs. & Ors. vs. Harun Abdul Inamdar and Ors., (1995) 5 SCC 612, we do not find any ground to interfere with the impugned judgment. The appeal is accordingly dismissed. There shall be no order as to costs.

.....J.  
( TARUN CHATTERJEE )

.....J.  
( AFTAB ALAM )

**NEW DELHI;  
JULY 17, 2008.**

